



2025:DHC:8603-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13815/2025, CM APPLs. 56689/2025 & 60658/2025
JASHVIR SINGHPetitioner

Through: Mr. Abhay Kumar Bhargava,
Adv.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr. Mayank Sharma, Sr. PC for
UOI, Mr. Vinod Sawant, Law Officer, Insp.
Athurv and Mr. Ramniwas Yadav, CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **24.09.2025**

C. HARI SHANKAR, J.

1. After some hearing, Mr. Abhay Kumar Bhargava, learned Counsel for the petitioner is agreeable to a disposal of this writ petition with a direction that the Medical Invalidation Board to whom his client has been referred would give his client an opportunity of hearing before taking a view.

2. Accordingly, the writ petition is disposed of in these terms.

3. We make it clear that we have not expressed any opinion on the merits of the dispute.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 24, 2025/aky